

(iv) G.S.R. 645 published in Gazette of India dated the 30th April, 1966.

(v) G.S.R. 652 published in Gazette of India dated the 30th April, 1966.

[Placed in Library. See No. LT-6365/66].

#### NOTIFICATION UNDER COMPANIES ACT

The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman): I beg to lay on the Table a copy of Notification No. G.S.R. 631 published in Gazette of India dated the 30th April, 1966, under sub-section (3) of section 641 of the Companies Act, 1956 together with an explanatory Note." [Placed in Library. See No. LT-6366/66].

#### PAPERS UNDER AIR CORPORATION RULES, 1954

The Minister of State in the Ministry of Transport and Aviation (Shri C. M. Poonacha): I beg to lay on the Table a copy each of the following papers under sub-rule (5) of rule 3 of the Air Corporation Rules, 1954:—

(i) Summary of Budget Estimates of Revenue and Expenditure of Air India for the year 1966-67. [Placed in Library. See No. LT-6367/66].

(ii) Summary of Actuals for the year 1964-65, budget Estimates and Revised Estimates for the year 1965-66 and Budget Estimates for the year 1966-67 under Capital, of Air India. [Placed in Library. See No. 6368/66].

(iii) Summary of Budget Estimates of Revenue and Expenditure

of the Indian Airlines Corporation for the year 1966-67. [Placed in Library. See No. LT-6369/66].

(iv) Summary of Actuals for the year 1964-65, Budget Estimates and Revised Estimates for the year 1965-66 and Budget Estimates for the year 1966-67 under Capital, of the Indian Airlines Corporation. [Placed in Library. See No. LT-6370/66].

#### STATEMENT Re. STARRED QUESTION No. 1669

The Minister of Supply, Technical Development and Materials Planning (Shri Raghuramalah): I beg to lay on the Table a statement regarding certain points raised in the House on the 13th May, 1966, during Supplementaries on Starred Question No. 1669 regarding Quotas of raw materials to the black-listed firms. [Placed in Library. See No. LT-6371/66].

Shri Hari Vishnu Kamath: Is that a correction to the original answer? What is he doing?

Shri S. M. Banerjee (Kanpur): Sir, about this particular aspect, a lot of questions were asked the other day, whether any action has been taken against Amin Chand Pyarelal, and whether he was black-listed, and so on, and whether any prosecution has been launched against this firm.

Mr. Speaker: Has any further action been taken?

Shri Raghuramalah (Guntur): The questions that were asked the other day were based on the PAC report; for all questions relating to the Ministry of Steel, my hon. friend is here, and he is also making a statement, and it is for him to answer those points.

Shri Banga (Chittoor): Between them, they should know what it is. The other day you were good enough to suggest a thorough enquiry into